

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 105/GT/2012

Date: 1.2.2013

To,

Chief Engineer (Commercial),
NHPC Office Complex,
Sector-33, Faridabad,
Haryana- 121003

Sir,

Subject: **Docket No. 105/GT/2012**: Approval of tariff in respect of Teesta Low Dam Project Stage-III for the period 1.4.2013 to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **21.2.2013**:

- (i) The anticipated date of commercial operation (COD) of the project is 1.4.2013; in this regard, the present status of the commissioning of the project, to be furnished.
- (ii) Once the project has been commissioned, the details of actual cost of the project and revised forms as on actual COD;
- (iii) RCE approved by competent authority, since there is cost overrun;
- (iv) Detailed calculation of IDC and Finance Charges as on COD;
- (v) Dates of disbursement of equity;
- (vi) Bank document with respect to interest rates reset at each period in respect of each disbursement of PFC, LIC, UCO bank, Q-series Bonds, Punjab & Sind bank and fresh borrowing, to be submitted.
- (vii) Document in respect of project wise allocation of LIC, UCO bank, and Punjab & Sind bank loan, to be submitted.
- (viii) Document of terms and conditions with respect to Q-series bonds and its allocation to different projects, to be furnished.
- (ix) Clarification with document with respect to fresh loan, to be submitted.
- (x) Soft copy of the petition and all calculations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)